

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 FOR THE ATTENTION OF THE CREDITORS OF SUBHLAXMI COMPUSIS PVT. LTD.	
RELEVANT PARTICULARS	
1. Name of corporate debtor	SUBHLAXMI COMPUSIS PVT. LTD.
2. Date of incorporation of corporate debtor	28/02/1994
3. Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U30007WB1994PTC061998
5. Address of the registered office and principal office (if any) of corporate debtor	REGISTERED ADDRESS: 9 EZRA STREET TOP FLOOR - ROOM NO 47 KOLKATA -700001
6. Insolvency commencement date in respect of corporate debtor	25/03/2022
7. Estimated date of closure of insolvency resolution process	19/11/2022*
8. Name and registration number of the insolvency professional acting as interim resolution professional	MR. AMIT PATNI Registration No. IBBI/PA-001/IPP- 02432/2021-2022/13710
9. Address and e-mail of the interim resolution professional, as registered with the Board	190A MANIKTALLA MAIN ROAD, 2ND FLOOR, KANKURGACHI, KOLKATA, WEST BENGAL, 700054 Email - caamit.patni@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	AAA INSOLVENCY PROFESSIONALS LLP, KOLKATA OFFICE- MOUSUMI CO. OP. HOUSING SOCIETY, 15B, BALLYGUNGE CIRCULAR ROAD, KOLKATA- 700019 Email - subhlaxmicompusis.cirp@gmail.com
11. Last date for submission of claims	06/06/2022*
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the Subhlaxmi Compusis Pvt. Ltd. on 25/03/2022.

The creditors of Subhlaxmi Compusis Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 06/06/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA- N/A.

Submission of false or misleading proofs of claim shall attract penalties.

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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the Subhlaxmi Compusis Pvt. Ltd. on 25/03/2022.
The creditors of Subhlaxmi Compusis Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 06/06/2022 to the interim resolution professional at the address mentioned against entry No. 10.
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Date: 25/05/2022
Kolkata

Mr. AMIT PATNI,
Reg No.: IBBI/PA-001/IPP- 02432/2021-2022/13710

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 FOR THE ATTENTION OF THE CREDITORS OF SUBHLAXMI COMPUSIS PVT. LTD.	
RELEVANT PARTICULARS	
1. Name of corporate debtor	SUBHLAXMI COMPUSIS PVT. LTD.
2. Date of incorporation of corporate debtor	28/02/1994
3. Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U30007WB1994PTC061998
5. Address of the registered office and principal office (if any) of corporate debtor	REGISTERED ADDRESS: 9 EZRA STREET TOP FLOOR - ROOM NO 47 KOLKATA -700001
6. Insolvency commencement date in respect of corporate debtor	25/03/2022
7. Estimated date of closure of insolvency resolution process	19/11/2022*
8. Name and registration number of the insolvency professional acting as interim resolution professional	MR. AMIT PATNI Registration No. IBBI/PA-001/IPP- 02432/2021-2022/13710
9. Address and e-mail of the interim resolution professional, as registered with the Board	190A MANIKTALLA MAIN ROAD, 2ND FLOOR , KANKURGACHI, KOLKATA, WEST BENGAL ,700054 Email - caamit.patni@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	AAA INSOLVENCY PROFESSIONALS LLP, KOLKATA OFFICE- MOUSUMI CO. OP. HOUSING SOCIETY, 15B, BALLYGUNGE CIRCULAR ROAD, KOLKATA- 700019 Email - subhlaxmicompusis.cirp@gmail.com
11. Last date for submission of claims	06/06/2022*
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) N/A

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10. Address and e-mail to be used for correspondence with the interim resolution professional	AAA INSOLVENCY PROFESSIONALS LLP, KOLKATA OFFICE- MOUSUMI CO. OP. HOUSING SOCIETY, 15B, BALLYGUNGE CIRCULAR ROAD, KOLKATA- 700019 Email – subhlaxmicompusis.cirp@gmail.com
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12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
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নিদর্শ-এ গণযোগাযোগ	
(ইনসলভেন্সি অ্যান্ড ব্যাংকর্যাপসি বোর্ড অফ ইন্ডিয়া রিজলেশনস ৬ অধীনে (ইনসলভেন্সি রিজলেশন প্রসেস ফর কর্পোরেট পারসনস) রেগুলেশনস, ২০১৬)	
শুভলক্ষ্মী কম্পুসিস প্রাইভেট লিমিটেড-এর পাওনাদারদের দৃষ্টি আকর্ষণের জন্য	
প্রাসঙ্গিক বিবরণ	
১. কর্পোরেট ঋণদাতার নাম	শুভলক্ষ্মী কম্পুসিস প্রাইভেট লিমিটেড
২. কর্পোরেট ঋণদাতার সংস্থা হওয়ার তারিখ	২৮/০২/১৯৯৪
৩. কর্পোরেট ঋণদাতার সংস্থা/নিবন্ধভুক্তি যে কর্তৃপক্ষ অধীনে	আরওসি-কলকাতা
৪. কর্পোরেট ঋণদাতার কর্পোরেট পরিচিতি নম্বর / সীমায়িত দায়বদ্ধতা পরিচিতি নং.	U30007WB1994PTC061998
৫. কর্পোরেট ঋণদাতার নিবন্ধভুক্ত দপ্তর এবং মুখ্য দপ্তর (যদি থাকে)-এর ঠিকানা	রেজিস্টার্ড ঠিকানা: ৯, এজরা স্ট্রিট, সর্বোচ্চ তল - কক্ষ নং ৪৭ কলকাতা-৭০০০০১
৬. কর্পোরেট ঋণদাতার বিষয়ে ইনসলভেন্সি স্ক্রার তারিখ	২৫/০৩/২০২২
৭. ইনসলভেন্সি রেজোলিউশন প্রসেস বাক্দের আনুমানিক তারিখ	১৯/১১/২০২২*
৮. অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল হিসেবে কর্মরত ইনসলভেন্সি প্রফেশনালের নাম ও রেজিস্ট্রেশন নম্বর	শ্রী অমিত পাটনি রেজিস্ট্রেশন নং : IBBI/IPA-001/IPP-02432/2021-2022/13710
৯. পর্যদের কাছে নিবন্ধভুক্ত অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনালের ঠিকানা এবং ই-মেল	১৯০এ মানিকতলা মেইন রোড, ৩য় তল, কঁকড়গুহা, কলকাতা, পশ্চিমবঙ্গ, ৭০০০৫৪ ইমেল : caamit.patni@gmail.com
১০. অন্তর্বর্তীকালীন সিদ্ধান্তগ্রহণকারী প্রফেশনালদের সঙ্গে যোগাযোগের জন্য ব্যবহৃত ঠিকানা এবং ই-মেল	এএই ইনসলভেন্সি প্রফেশনালস এলএলপি, কলকাতা অফিস - মৌসুমি কোঃ অফিস হাউজিং সোসাইটি, ১৫বি, বালিগঞ্জ সার্কুলার রোড, কলকাতা-৭০০০১৯ ইমেল আইডি: subhlaxmicompusis.crp@gmail.com
১১. দাবি জমাকরণের শেষ তারিখ	০৬/০৬/২০২২*
১২. অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল দ্বারা নিশ্চিত করা পাওনাদারদের শ্রেণি, যদি কিছু থাকে, সেকশন ২১-এর সাব-সেকশন (৬এ)-এর ক্লাজ (বি) অধীনে	প্রযোজ্য নয়
১৩. একটি শ্রেণিতে পাওনাদারদের অনুমোদিত প্রতিনিধি হিসেবে পরিচিত, কাজ করা ইনসলভেন্সি প্রফেশনালদের নাম (প্রতিটি শ্রেণির জন্য তিনটি নাম)	প্রযোজ্য নয়
১৪. (ক) সংশ্লিষ্ট নিলসিসমুহ এবং (খ) অনুমোদিত প্রতিনিধিগণের বিশদ পাওয়া যাবে:	(ক) https://www.ibbi.gov.in/home/downloads (খ) প্রযোজ্য নয়
এতদ্বারা বিজ্ঞপ্তি প্রদান করা হচ্ছে যে, যানশাল কোম্পানি ল'ট্রিবিয়ুনালা শুভলক্ষ্মী কম্পুসিস প্রাইভেট লিমিটেড-এর কর্পোরেট ইনসলভেন্সি রেগুলেশন প্রসেস স্ক্রার যোগাযোগ করেছে ২৫/০৩/২০২২ তারিখে।	
শুভলক্ষ্মী কম্পুসিস প্রাইভেট লিমিটেড-এর পাওনাদারদের এতদ্বারা ডেকে পাঠিয়ে তাদের দাবি প্রমাণক জমা দিতে বলা হয় ০৬/০৬/২০২২ তারিখে অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল-এর কাছে, দফা ১০-এ উল্লিখিত ঠিকানায়।	
আর্থিক পাওনাদারগণকে তাদের দাবি প্রমাণক শুধুমাত্র বৈদ্যুতিন মাধ্যমে জমা করতে হবে। অন্যান্য সকল পাওনাদারগণ তাদের দাবি প্রমাণক জমা করতে পারবেন ব্যক্তিগতভাবে ডাকযোগে বা বৈদ্যুতিন মাধ্যমে।	
এন্ট্রি নং: ১২-তে তালিকায়িত মতো একটি শ্রেণিতে অবস্থান করা একজন আর্থিক উত্তমগ্র, তাঁর পছন্দমতো অনুমোদিত আর্থিকদের ইল্ডিত দেবেন, এন্ট্রি নং ১৩-তে উল্লিখিতমতো তিনজন ইনসলভেন্সি প্রফেশনালের মধ্যে থেকে, নিদর্শ-এ-তে আর্থিক অনুমোদিত প্রতিনিধি হিসেবে কাজ করার জন্য - প্রযোজ্য নয়।	
দাবির মিথ্যা এবং বিভ্রান্তিকর প্রমাণক জরিয়ানা আকর্ষণ করতে পারে।	
* মাননীয় এনসিএলটি, কলকাতা ২৫/০৩/২০২২ তারিখের আদেশ দ্বারা সিআইআরপি যোগাযোগ করেছিলেন এবং শ্রী তুহিন কুমার চ্যাটার্জিকে আইআরপি হিসাবে নিযুক্ত করা হয়েছিল, যাইহোক, শ্রী তুহিন কুমার চ্যাটার্জি দুর্ভাগ্যক্রমে মারা যাওয়ার প্রক্রিয়ায় শুরু করা যায়। পরিস্থিতির পরিস্থিতিতে শ্রী অমিত পাটনিকে সিআইআরপি পরিচালনার জন্য মাননীয় এনসিএলটি, কলকাতা ১৯/০৬/২০২২ তারিখের আদেশ অনুসারে আইআরপি হিসাবে নিযুক্ত করেছে। ১৯/০৬/২০২২ তারিখের এই আদেশটি ২৩/০৬/২০২২ তারিখে শ্রী অমিত পাটনি পেরেছিলেন। উপরে উল্লিখিত তথ্য ও পরিস্থিতির বিষয়ে আইআরপি-কে পরামর্শ দেওয়া হয়েছে ২৫/০৩/২০২২ থেকে ২২/০৬/২০২২ পর্যন্ত সময়সীমা বাদ দিয়ে বিচারকারী কর্তৃপক্ষের কাছে একটি আপেলন করার জন্য। উপরের টেবিলে উল্লিখিত তারিখগুলি মাননীয় বিচারপ্রার্থী কর্তৃপক্ষ কর্তৃক প্রদত্ত সময়কাল বাদ সাধে।	
তারিখ: ২৫/০৫/২০২২	
শ্রী অমিত পাটনি রেজিস্ট্রেশন নং : IBBI/IPA-001/IPP-02432/2021-2022/13710	